To be published in the Gazette of India Extraordinary Part-II, Section – 3, Sub-Section (ii)

Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan, New Delhi

Notification No.55/2015-2020
Dated: 15 January, 2019


S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends **Policy Condition** of Nicotinic Acid & Nicotinamide (Niacinamide/ niacin) under HS Code 29362920 of ITC (HS) 2017, Schedule – I (Import Policy) as under:

<table>
<thead>
<tr>
<th>Exim Code</th>
<th>Item Description</th>
<th>Existing Policy</th>
<th>Existing policy condition</th>
<th>Revised Policy condition</th>
</tr>
</thead>
<tbody>
<tr>
<td>2936 29 20</td>
<td>Nicotinic Acid &amp; Nicotinamide (Niacinamide/ niacin)</td>
<td>Free</td>
<td>Subject to Policy Condition No.3.</td>
<td>-</td>
</tr>
</tbody>
</table>

2. **Effect of this Notification**: Till now, import of Nicotinic Acid & Nicotinamide (Niacinamide/ niacin) was ‘Free’ subject to No Objection Certificate (NOC) from Narcotics Commissioner, Gwalior, before import of the item. For import of Nicotinic Acid & Nicotinamide (Niacinamide/ niacin, this Policy Condition is being removed with immediate effect.

This issues with the approval of Minister of Commerce & Industry.

(Alok Vardhan Chaturvedi)
Director General of Foreign Trade &
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[Issued from F.No. 01/89/180/Misc-3/AM-04/PC-2(A)/Vol.IV/[e-1877]

**Note**: The principal notification No. 39/2015-2020, dated the 3rd October, 2018 was published in the Gazette of India, Extraordinary vide number S.O. 5105(E), dated the 3rd October, 2018.